

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 4569
TO BE ANSWERED ON 22.03.2018

NATIONAL RURAL ROAD DEVELOPMENT AGENCY

4569. SHRI AJAY NISHAD:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government has set up a National Rural Road Development Agency (NRRDA) or other such agency for quality testing and monitoring of the roads constructed under Pradhan Mantri Gram Sadak Yojana (PMGSY) and if so, the details thereof;
- (b) whether the Government has set norms for the roads to be constructed under PMGSY and if so, the details thereof;
- (c) whether the roads are not being constructed as per the prescribed norms even after the setting up of the NRRDA;
- (d) if so, the details thereof and the reasons therefor along with the action proposed to be taken by the Union Government to ensure the construction of roads as per the prescribed norms;
- (e) whether any actions have been taken on the complaints received regarding irregularities done in the road construction under PMGSY in various States including Bihar; and
- (f) if so, the details thereof and if not, the reasons therefor and the reaction of the Government thereto?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a): Yes Madam, National Rural Road Development Agency (NRRDA) has been set up under Ministry of Rural Development to provide Operational and Management support to the Programme including that of Quality Monitoring.

(b): The Roads constructed under PMGSY adhere to the Ministry of Rural Development (MoRD) Specifications for Rural Roads developed by Indian Road Congress (IRC) and also the Standards prescribed in Rural Roads Manual IRC-SP: 20, published by IRC.

(c)&(d): Roads are designed and constructed under as per the specifications of PMGSY. The Detailed Project Reports (DPRs) of the roads are prepared as per the PMGSY guidelines which are scrutinised at NRRDA before sanctioning the works. Once the works under the Programme start, ensuring the quality of road works is the responsibility of respective State Governments, who are implementing the programme. NRRDA issues general

guidelines on Quality Control to regulate the quality of work. A three tier Quality Control Mechanism has been envisaged under the programme. The first tier of quality management mechanism is in-house quality control system of the Executing Agency. The second tier of quality management mechanism are independent quality assurance system operationalized by the State Government through State Quality Monitors (SQMs). Therefore, the State Governments are responsible for the first two-tiers of the Quality Management Structure. The third tier is envisaged as an independent quality management mechanism operationalized by the NRRDA; this tier is enforced by NRRDA through the National Quality Monitors (NQMs). Any disconfirmity with the specifications of PMGSY is brought out which has to be rectified and an Action Taken Report has to be submitted.

(e)&(f): Complaints related to various facets of PMGSY are received from time to time. As per Programme Guidelines, the execution of road works according to the prescribed quality is the responsibility of the State Governments, who are implementing the Programme. All such complaints are therefore, referred to the SQCs of respective States for taking necessary action and furnishing report. In case an adequate response is not received within the stated time schedule, the NRRDA deputs NQMs and further processing is done on the basis of NQM report. The Statement containing State-wise, Year- wise details of complaints vis-à-vis action taken for the period 2015-16, 2016-17 & 2017-18(uptoFebruary, 2018) are at **Annexure I, II & III.**

**Annexure referred in part (e)&(f) of Lok Sabha Unstarred Question No 4569 due for 22.03.2018
Complaints received in NRRDA during 2015-2016**

Annexure I

SI No	State	Complaints received	Sent to State for enquiry and action	Cases enquired through monitors		
				Complaints investigated through NQMs	Found Satisfactory	Found Unsatisfactory
1	Andhra Pradesh	-	-	-	-	-
2	Arunachal Pradesh	4	3	1	1	0
3	Assam	2	1	1	0	1
4	Bihar	15	13	2	0	2
5	Chhattisgarh	5	5	0	0	0
6	Goa	-	-	-	-	-
7	Gujarat	-	-	-	-	-
8	Haryana	1	1	0	0	0
9	Himachal Pradesh	1	1	0	0	0
10	J & K	2	2	0	0	0
11	Jharkhand	6	4	2	0	2
12	Karnataka	1	1	0	0	0
13	Kerala	-	-	-	-	-
14	Madhya Pradesh	5	4	1	0	1
15	Maharashtra	3	1	2	1	1
16	Manipur	-	-	-	-	-
17	Meghalaya	-	-	-	-	-
18	Mizoram	-	-	-	-	-
19	Nagaland	-	-	-	-	-
20	Orissa	3	3	0	0	0
21	Punjab	-	-	-	-	-
22	Rajasthan	1	1	0	0	0
23	Sikkim	-	-	-	-	-
24	Tamil Nadu	1	1	0	0	0
25	Telangana	-	-	-	-	-
26	Tripura	-	-	-	-	-
27	Uttar Pradesh	14	12	2	0	2
28	Uttarakhand	2	2	0	0	0
29	West Bengal	3	3	0	0	0
Total		69	58	11	2	9

Annexure II

**Annexure referred in part (e)&(f) of Lok Sabha Unstarred Question No 4569 due for
22.3.2018**

Complaints received during 2016-2017

S.No.	State	Complaints received	Sent to State for enquiry and action	Cases enquired through NQMS		
				Complaints investigated through NQMs	Found Satisfactory	Found Unsatisfactory
1	Andhra Pradesh	-	-	-	-	-
2	Arunachal Pradesh	4	1	3	0	3
3	Assam	-	-	-	-	-
4	Bihar (State)	9	3	6	-	6
5	Chhattisgarh	1	-	1	0	1
6	Goa	-	-	-	-	-
7	Gujarat	1	1	-	-	-
8	Haryana	-	-	-	-	-
9	Himachal Pradesh	-	-	-	-	-
10	J & K	-	-	-	-	-
11	Jharkhand (State)	-	-	-	-	-
12	Karnataka	-	-	-	-	-
13	Kerala	1	1	0	0	0
14	Madhya Pradesh	5	4	1	1	0
15	Maharashtra	4	2	2	-	2
16	Manipur	1	-	1	-	1
17	Meghalaya	-	-	-	-	-
18	Mizoram	-	-	-	-	-
19	Nagaland	-	-	-	-	-
20	Odisha	3	2	1	0	1
21	Punjab	-	-	-	-	-
22	Rajasthan	1	1	0	0	0
23	Sikkim	-	-	-	-	-
24	Tamil Nadu	-	-	-	-	-
25	Telangana	-	-	-	-	-
26	Tripura(State)	-	-	-	-	-
27	Uttar Pradesh	14	6	8	2	6
28	Uttarakhand	1	1	-	-	-
29	West Bengal	-	-	-	-	-
Total		45	22	23	3	20

Annexure referred in part (e)&(f) of Lok Sabha Unstarred Question No 4569 due for 22.3.2018							
Complaints received during 2017-18 (upto Feb, 2018)							
Sl No	State	Complaints received	Sent to State for enquiry and action	Cases enquired through NQMS			
				Complaints investigated through NQMs	Found Satisfactory	Found Unsatisfactory	Under Inquiry
1	Andhra Pradesh	-	-	-	-	-	-
2	Arunachal Pradesh	-	-	-	-	-	-
3	Assam	1	0	1	0	1	-
4	Bihar	11	2	9	2	7	-
5	Chhattisgarh	1	0	1	1	0	-
6	Goa	-	-	-	-	-	-
7	Gujarat	-	-	-	-	-	-
8	Haryana	-	-	-	-	-	-
9	Himachal Pradesh	-	-	-	-	-	-
10	J & K	-	-	-	-	-	-
11	Jharkhand	2	1	1	0	0	1
12	Karnataka	2	2	0	0	0	0
13	Kerala	1	1	0	0	0	0
14	Madhya Pradesh	8	5	3	0	2	1
15	Maharashtra	2	1	1	0	1	0
16	Manipur	1	0	1	1	0	0
17	Meghalaya	1	0	1	0	1	0
18	Mizoram	-	-	-	-	-	-
19	Nagaland	-	-	-	-	-	-
20	Orissa	-	-	-	-	-	-
21	Punjab	3	3	0	0	0	0
22	Rajasthan	1	1	0	0	0	0
23	Sikkim	-	-	-	-	-	-
24	Tamil Nadu	1	1	0	0	0	0
25	Telangana	-	-	-	-	-	-
26	Tripura	-	-	-	-	-	-
27	Uttar Pradesh	13	8	5	2	1	2
28	Uttarakhand	1	0	1	0	0	1
29	West Bengal	2	2	0	0	0	0
Total		51	27	24	6	13	5